

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00717/2019

Dated Wednesday the 12th day of June Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

A.R.Murugesan,
No. 2/336A, Kadani Village,
Nagamugunthangudi Post,
Ilanyangudi Via,
Sivaganga Dist 630709.

....Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Postmaster General,
Southern Region (TN),
Madurai 625002.

2.The Director of Postal Services,
Southern Region (TN),
Madurai 625002.

3.The Superintendent of Post Offices,
Sivaganga Division,
Sivaganga 630561.

4.The Ad-hoc Disciplinary Authority &
Assistant Superintendent of Posts (HQ),
Theni Division,
Theni 625531.

5.The Assistant Superintendent of Post Offices,
Manamadurai Sub Division,
Manamadurai 630606.Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following reliefs :

- "i. To call for the records of the 4th respondent pertaining to his order which is made in Memo No. ADA/1/2017/GDSMD – Ambalathadi dated 20.03.2018 and the order of 3rd respondent made in memo No. ASP(HQ)/Appeal/01 dated 21.12.2018 and set aside the same consequent to,
- ii. direct the respondents to reinstate the applicant into service as GDS against clear vacant post nearer to his native and
- iii. To pass such further orders as this Hon'ble Tribunal may deem fit and proper."

2. It is submitted that the applicant was removed from service as GDS by Annexure A8 order dt. 21.03.2018 against which he filed an appeal to the competent authority. His appeal was rejected by Annexure A10 proceedings dt. 21.12.2018 and the orders of the disciplinary authority were upheld. The applicant filed Annexure A11 revision petition before the 1st respondent on 11.02.2019 which is pending.

3. Learned counsel for the applicant would submit that the applicant would be satisfied if the competent authority is directed to consider the revision petition in accordance with the relevant rules and pass a reasoned and speaking order within a time limit to be set by the Tribunal.

4. Mr. Su. Srinivasan, SCGSC takes notice for the respondents and submits that there was no evidence of submission of a revision petition as no acknowledgement or postal receipt is attached. Nevertheless, the competent authority would have no objection to considering the revision petition in

accordance with the rules, if the same had been received within the prescribed time limit.

5. Keeping in view the limited relief urged and the aforesaid submission, the competent authority is directed to examine Annexure A11 revision petition of the applicant dt. 11.02.2019, if received in accordance with the relevant rules and pass a reasoned and speaking order on merits within a period of three months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

12.06.2019

SKSI